



2025:DHC:4294-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **FAO (COMM) 136/2025, CM APPL. 31763/2025, CM APPL. 31764/2025 & CM APPL. 31765/2025**

KALIA GUPTA & ORS.Appellants

Through: Mr. Sachin Gupta, Adv.

versus

GUDDU GUPTA ,TRADING AS
M/S LEELA COSMETICSRespondent

Through: Mr. Sanchit Bhushan,
Mr. Sanjit Singh and Ms. Sushma Kumari,
Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

22.05.2025

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C. HARI SHANKAR, J.

1. After some hearing, Mr. Sachin Gupta, learned Counsel for the petitioner, seeks leave to withdraw the appeal.
2. The appeal is, accordingly, dismissed as withdrawn.
3. Needless to say, we have expressed no opinion on any of the issues raised in the present appeal.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MAY 22, 2025/AS

[Click here to check corrigendum, if any](#)